

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III

Appeal 380/252/ND/2018

In the matter of :

Kalpna International Breweries Ltd. & Ors.

....PETITIONER

SECTION :

Under Section 252

Order delivered on 14.5.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)

For the Petitioner : *Mr. Manish Kumar Bansal, Advocate*  
For the Respondent :  
For the Intervener : Mr. Manish Raj, Co. Prosecutor, ROC

**ORDER**

Learned authorized representative for the Appellant is present. Pursuant to the service of notice upon the respondent ROC, Ld. Company Prosecutor for the respondent ROC is present and seeks time to file reply. For the said purpose, 4 weeks time is granted. In relation to the Income tax Department, Ld. AR for the appellant represents that despite efforts to serve the Assessing Officer of IT Department, the same was not accepted and it could not be done. In the circumstances, let the notice of the appeal along with annexure be furnished to Income tax Department at the address which has been specified in the Notice Board of this Tribunal within a period of one week from today. Upon service of a copy along with annexure of the appeal to the Ld. Standing Counsel, Income tax department to respond with their observations within a period of 3 weeks thereafter.

Post the matter on 12.6.2018.

*— Sel —*

(V.K. SUBBURAJ)  
MEMBER (TECH.)

*— Sel —*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit